

concerned, we are equipping the country with that and are trying to augment that. There is no question of any other consideration coming into the way of modern equipment for the armed forces.

The other suggestions that the hon. Member has made will be kept in view while making our preparations.

15.11 hrs.

FREEDOM FIGHTERS (APPRECIATION OF SERVICES) BILL*

PROF. S. L. SAKSENA (Maharajganj) : Sir, I beg to move for leave to introduce a Bill to honour freedom fighters by State appreciation of their services.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to honour freedom fighters by State appreciation of their services."

The motion was adopted.

PROF. S. L. Saksena : Sir, I introduce the Bill.

SECOND WAGE BOARD RECOMMENDATIONS FOR SUGAR INDUSTRY BILL*

SHRI D. K. PANDA (Bhanjanagar) : Sir, I beg to move for leave to introduce a Bill to provide for implementation of the recommendations of the Second Wage Board for Sugar Industry in India and to make it statutory with a view to maintain industrial peace in Sugar industry in the country.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for implementation of the recommendations of the Second Wage Board for Sugar Industry in India and to make it statutory with a view to maintain industrial peace in Sugar industry in the country."

The motion was adopted.

SHRI D. K. PANDA : Sir, I introduce the Bill.

ARMS (AMENDMENT) BILL*

(AMENDMENT OF SECTION 2)

डा० लक्ष्मीनारायण पांडे (मंदसौर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि आयुध अधिनियम, 1959 का संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Arms Act, 1959."

The motion was adopted.

डा० लक्ष्मीनारायण पांडे : मैं विधेयक को पुरःस्थापित करता हूँ।

CONSTITUTION (AMENMENT) BILL*

(AMENDMENT OF ARTICLES 58, 66, ETC.)

SHRI C. K. CHANDRAPPAN (Tellicher-ry) : Sir, I beg to move for leave to introduce a Bill further to amend the constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI C. K. CHANDRAPPAN : Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER : Shri Barupal ... Absent.